

Date	Office Report	Orders
		<p>14.6.90</p> <p>Present : Shri D.P. Avinashi, counsel for the applicant.</p> <p>Heard. The impugned order in this case is an order issued under the PP Act, 1971 and <u>in view</u> of the interim orders passed by the Hon'ble Supreme Court in an S.L.P. filed against the Full Bench Judgment in Rasila Ram's case, Central Administrative Tribunal cannot be said to have, atleast at present, any jurisdiction in the matter. The OA may, therefore, be returned to the applicant for necessary action in accordance with law.</p> <p><i>(Signature)</i> (P.C. JAIN) MEMBER</p>